

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 894/(MAH)/2017
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: Saba Bahar Iranian Co.
V/s.
Royal Agro Green Food Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

CP 894/I & BP/NCLT/MB/MAH/2017

Since this matter was posted on 2.5.2017 for orders, when this Bench has opened this matter for passing orders, it has been noticed that no material is on record to substantiate showings of ₹2.50crores towards LC extension and ₹4crores shown in Exhibit – 2, whereby it appears to us that further clarification is required from the Operational Creditor.

For this Bench is on vacation since 4.5.2017 to 4.6.2017, the Operational Creditor is hereby directed to make further submissions as soon as vacation is over.

As this Petition was filed on 26.4.2017, it was within 14 days until before vacation has started, list this matter for further hearing on 5.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)